

CWP-24772-2023 (O&M)
CWP-520-2024 (O&M)

Punjab Brick Kiln Owners Association
Vs
State of Punjab and others

Present:- Mr. D.S. Patwalia, Senior Advocate,
with Mr. Kannan Malik, Advocate,
Ms. Alisha Sharda, Advocate,
for the petitioner in CWP-24772-2023.
Mr. Shrey Goel, Advocate,
for the petitioners in CWP-520-2024.
Mr. Salil Sabhlok, Senior Deputy Advocate General, Punjab.
Ms. Anu Pal, Advocate,
for respondent No. 2 – Punjab Pollution Control Board,
in CWP-24772-2023 & CWP-520-2024.
Mr. Gaurav Pathak, Advocate,
for respondent No. 3 – Central Pollution Control Board,
in CWP-24772-2023.
Mr. Amit Jhanji, Senior Advocate,
with Ms. Eliza Gupta, Advocate,
Mr. Sahil Shehrawat, Advocate,
for the applicant – Paddy Straw Pellet Manufacturers Association.

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After hearing learned counsel for the rival parties for a while, the issue that has cropped up is as to whether the burning of huge paddy stocks available in the agricultural fields in the State of Punjab is causing more pollution or whether burning the paddy straw pellets in brick kilns will cause more pollution.

Learned senior counsel appearing for the petitioner in CWP-24772-2023 has also agreed to make a written submission as regards the approximate cost for establishing a paddy pelletization unit before the next date of hearing.

List on 14.11.2024.

A photocopy of the order be placed in the connected file(s).

(SHEEL NAGU)
CHIEF JUSTICE

(ANIL KSHETARPAL)
JUDGE

16.10.2024
Amodh Sharma